

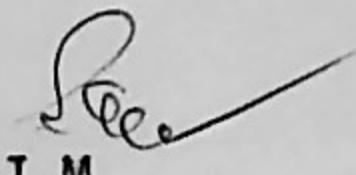
11-8-99

O.A.1056/93

Hon'ble Mr. S. Dayal, A.M.  
Hon'ble Mr. S.K.I. Naqvi, J.M.

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None for the applicant. This case was passed over once earlier and has been taken up second time. A perusal of order sheet shows that this case was first listed before the Bench on 10-8-93 and none appeared, and it was again listed on 6-10-93 and none appeared and thereafter on 23-11-93 and none appeared, thereafter it was listed on 7-1-94 and none appeared. It was lying adjourned without date and it was again listed on 10-2-99 then learned counsel for applicant appeared and sought adjournment and on the next date i.e. on 15-3-99 none appeared for the applicant, on 15-4-99 learned counsel for applicant sought further time for presenting the case for admission. On 10-5-99 the learned counsel sought adjournment. On 8-7-99 none appeared. It is clear ~~xx~~ from the orders on the order sheet that the applicant does not appear to be interested in pursuing this case. Therefore, this case is dismissed in default and for non-prosecution.

  
J.M.

  
A.M.

satya/